

**FIR No.13972/2020  
PS Prasad Nagar  
U/s 379/411 IPC  
State Vs. Sonu Ansari**

**20.07.2020**

**At 12.30 P.M.**

**Present :** Sh. Manoj Garg, Ld. Addl PP for the State.  
IO HC Sunil Kumar (No.575C) from PS Prasad Nagar is present.  
Sh. Ajesh Kumar Sharma, Ld. Counsel for the applicant/accused.

**Proceedings conducted through Video conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15.07.2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply submitted by IO. Submissions heard.

**Recovery has already been effected. Accused is languishing in custody since 30.06.2020. No purpose will be served by detaining the applicant / accused further in judicial custody.**

**--2--**

**FIR No.13972/2020**

**PS Prasad Nagar**

**In the facts and circumstances, the applicant/accused Sonu Ansari is admitted to bail subject to the furnishing of personal bonds in the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of the Ld. Duty MM / Concerned Trial Court.**

**The present application u/s 439 Cr.PC for grant of bail stands disposed of accordingly.**

**Copy of this order be sent to the court of Ld. Duty MM / Concerned Trial Court as well as Jail Superintendent.**

Copy of this order be given dasti to Ld. Counsel for the applicant/accused Sonu Ansari as requested.

Copy of this order be uploaded on the official website immediately.

**File be consigned to Record Room.**

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**FIR No.12016/2020  
PS Rajender Nagar  
U/s 411 IPC  
State Vs. Saizi**

**17.07.2020**

**At 12.45 P.M.**

**Fresh bail application u/s 439 Cr.PC filed. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.  
IO ASI Brijender Kumar (97C) from PS Rajender Nagar is present.  
Sh. Ajay Goswami, Ld. Counsel for the applicant/accused.**

**Proceedings conducted through Video conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15.07.2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply submitted by IO. Submissions heard.

**Recovery has already been effected. *Accused is languishing in custody since 20.06.2020. No purpose will be served by detaining the applicant / accused further in judicial custody.***

*Contd/--*

**--2--**

**FIR No.012016/2020**

**PS Rajender Nagar**

***In the facts and circumstances, the applicant/accused Saizi is admitted to bail subject to the furnishing of personal bonds in the sum of Rs. 15,000/- with one surety of the like amount to the satisfaction of the Ld. Duty MM / Concerned Trial Court.***

***The present application u/s 439 Cr.PC for grant of bail stands disposed of accordingly.***

***Copy of this order be sent to the court of Ld. Duty MM / Concerned Trial Court as well as Jail Superintendent.***

Copy of this order be given dasti to Ld. Counsel for the applicant/accused Saizi as requested.

Copy of this order be uploaded on the official website immediately.

**File be consigned to Record Room.**

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**FIR No.46/20  
PS I.P.Estate  
U/s 376 IPC  
State Vs. Nadeem**

**20.07.2020**

**At 12.25 P.M.**

**Present :** Sh. Manoj Garg, Ld. APP for the State.  
Mr. Shamshad, Ld. Proxy Counsel for the applicant/  
accused Nadeem.  
IO SI Narender Beniwal (No. D-5318 PS I.P. Estate) is  
present.  
**Proceedings conducted through Video**

**conferencing by means of Webex Meet.**

The present bail application has been taken up in  
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated  
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply has been sent in by IO concerned.

Adjournment is requested by the Ld. Proxy counsel  
for the applicant/accused.

At request, the present bail application stands  
adjourned for **25/07/2020**.

A copy of this order be uploaded on the official  
website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**FIR NO.84/2019**  
**PS I.P.Estate**  
**u/s 420/468/471/120B IPC**  
**1).V.K. Jain v/s State**  
**(Application for cancellation of bail granted to accused Waziran),**  
**2).State Vs.Ajij @ Aziz (Bail Application),**  
**3).State Vs. Fazar Mohd. (Bail Application),**  
**4).State Vs. Sukha @ Imran Khan (Bail Application).**

20/07/2020.  
**At 12:50 PM**

Present : **Sh. Manoj Garg, Ld. APP for the State.**  
**Sh. Pradeep Sharma, Ld. Counsel for the applicants/ accused**  
**(Mobile no. 9212033964).**  
**Sh. Puneet Jain, Ld. Counsel for the complainant.**  
**Sh. Sanjay Rathi, Ld. Counsel for applicant in bail**  
**cancellation application.**  
**IO SI Ashok (No. D-1201 PS I.P Estate) is present.**

**Matter is taken up through Video Conferencing by means of**  
**Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

These three bail applications have been filed on behalf of applicants / accused Ajij @ Aziz, Fazar Mohd and Sukha @ Imran Khan. One application has been filed on behalf of the complainant V.K.Jain for cancellation of the bail granted to the co-accused Waziran.

**Contd/--**

Today, it has been submitted by the Ld. Counsel for the accused persons that interim protection from arrest was granted to all accused persons vide order dated 01.06.2020, which was subsequently extended till today vide order dated 17.06.2020. Ld. Counsel for the accused persons further submits that all accused persons are willing to join the investigation and that the IO be directed to serve the notices to join the investigation upon the accused persons through counsel. Ld. Counsel for the accused persons further prays that the interim protection granted to the applicants / accused persons may be extended till the Month of August 2020 keeping in view the COVID-19 situation.

Ld. Counsel for the complainant submits that the accused persons may be directed to join the investigation.

**In the facts and circumstances as well as the prevailing COVID-19 pandemic, the interim protection granted to accused persons shall continue till next date of hearing. However, they shall join the investigation as and when so directed by the IO. IO is at liberty to serve notices upon accused persons through their Counsel present today.**

Matter is adjourned for **25.08.2020**, as requested by all the parties.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**Ex NO. 1164-19**

**20.07.2020**

**At 01.15 P.M.**

**Present : Sh. Rahul Gaur, Ld. Counsel for the DH  
alongwith DH.**

**None for the JD/Insurance Company,**

**Proceedings conducted through Video  
conferencing by means of Webex Meet.**

Ld. Counsel for the DH has moved an application seeking directions to the Bank Manager, Canara Bank, Branch Burari, Delhi-110084 for issuance of pass book with due endorsement in pursuance to orders dated 15/07/2020.

Heard. Perused.

Let notice of this application be issued to Bank Manager, Canara Bank, Branch Burari, Delhi for **23/07/2020. Dasti as prayed.**

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**



**MACT No. 703/2019**

**20.07.2020**

**At 03.15 P.M.**

**Present : Sh.P.S.Negi, Ld.Counsel for the claimant.  
Sh.Kamaldeep, Ld. Counsel for the insurance  
company.**

**This is a pre-sitting preceeding the e-Lok  
Adalat Dated 26/07/2020. Proceedings conducted through  
whatsapp video call.**

**It is submitted jointly by Ld. Counsel for the parties  
that matter has amicably been settled between the parties for a  
sum of **Rs. One Lakh.****

**At joint request, put up for recording of statements  
of parties before the Lok Adalat scheduled for **26/07/2020.****

**Parties to appear accordingly.**

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**MACT No. 649/19**

**20.07.2020**

**At 03.20 P.M.**

**Present :** Sh.Sudesh Yadav, Ld.Counsel for the claimant  
alongwith Sh.Dalip, father of the minor  
claimant.  
Sh. S.K.Sharma, Ld. Counsel for the insurance  
company.  
This is a pre-sitting preceeding the e-Lok

**Adalat Dated 26/07/2020. Proceedings conducted through  
whatsapp video call.**

It is submitted jointly by Ld. Counsel for the parties  
that matter has amicably been settled between the parties for a  
sum of **Rs. Eighty Thousand.**

At joint request, put up for recording of statements  
of parties before the Lok Adalat scheduled for **26/07/2020.**

Parties to appear accordingly.

**(LOVLEEN)**  
**PO MACT-02 (CENTRAL)**  
**DELHI/20.07.2020 (K)**

**MACT No. 204/17 &205/17**

**20.07.2020**

**At 03.25 P.M.**

**Present : Sh.N.K.Gupta, Ld.Counsel for the petitioner.  
Sh. S.K.Sharma, Ld. Counsel for the insurance  
company.**

**This is a pre-sitting preceeding the e-Lok  
Adalat Dated 26/07/2020. Proceedings conducted through  
whatsapp video call.**

It is submitted jointly by Ld. Counsels for the  
parties that there are chances of amicable settlement.

At joint request,put up before the Lok Adalat  
scheduled for **26/07/2020**.

Parties to appear accordingly.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**FIR No.40/20  
PS Kamla Market  
U/s 376/377/328/313 IPC  
State Vs. Imran**

**20.07.2020**

**At 1:20 PM**

**Present :** Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Harish Kumar, Ld. Counsel for the applicant/ accused  
Imran.  
Ms. Garima, Ld. Counsel for complainant ( Enrollment No.  
ADUP-1375617 & Mobile No. 8447785857) alongwith  
complainant Ms. M in person.  
IO SI Mahesh Bhargava (No. D-4102 PS Kamla Market) is  
present.

**Matter is taken up through Video Conferencing by means of  
Webex Meet.**

The present bail application has been taken up in pursuance to  
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.  
District & Sessions Judge (HQs), Delhi.

Submissions heard.

Put up for orders on 21/07/2020.

**A copy of this order be uploaded on the official website of  
Delhi District Courts.**

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**FIR No.34/20  
PS Karol Bagh  
U/s 392/420/34 IPC  
State Vs. Ritik**

**20.07.2020**

**At 12.15 P.M.**

**Present :** Sh. Manoj Garg, Ld. APP for the State.  
Sh. Deepak Kapoor, Ld. Counsel for the applicant/ accused  
Ritik.  
IO SI Shri Narayan Ojha (D-5368 PS Karol Bagh) is present.

Matter is taken up through Video Conferencing by means of  
Webex Meet.

The present bail application has been taken up in pursuance to  
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.  
District & Sessions Judge (HQs), Delhi.

Reply has been sent in by IO concerned.

Submissions heard.

**Put up for orders on 21/07/2020.**

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**

**FIR No.71/20  
PS Karol Bagh  
U/s 392/420/34 IPC  
State Vs. Ritik**

**20.07.2020**

**At 12:15 PM**

**Present :** Sh. Manoj Garg, Ld. APP for the State.  
Sh. Deepak Kapoor, Ld. Counsel for the applicant/ accused  
Ritik.  
SI Shri Narayan Ojha (D-5368 PS Karol Bagh) on behalf of IO  
SI Sohanbir Singh is present .

**Matter is taken up through Video Conferencing by means of  
Webex Meet.**

The present bail application has been taken up in pursuance to  
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.  
District & Sessions Judge (HQs), Delhi.

Reply has been sent in by IO concerned.

Submissions heard.

Submissions heard.

**Put up for orders on 21/07/2020.**

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/20.07.2020 (K)**